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PB-AKG/1A/11.00

RAJYA SABHA

Monday, the 19th July, 2022 / Ashadha 28, 1944 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

MR. CHAIRMAN: Papers to be laid on the Table. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir,

I have ...

MR. CHAIRMAN: First let me finish the procedure*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Procedure means tomorrow. I request you to allow this under Rule 267.

MR. CHAIRMAN: *You* know Rule 267. ...*(Interruptions)*... Please.

...*(Interruptions)*... Papers to be laid on the Table. Shri Pankaj Chaudhary.

PAPERS LAID ON TABLE

श्री पंकज चौधरी : महोदय, मैं अंतरराष्ट्रीय वित्तीय सेवाएं केन्द्र प्राधिकरण अधिनियम, 2019 की धारा 29 के अधीन जारी वित्त मंत्रालय (आर्थिक कार्य विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

(1) IFSCA/2021-22/GN/REG022, dated the 25th March, 2022,

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publishing the International Financial Services Centres Authority (Performance Review Committee) Regulations, 2022.

- (2) No. IFSCA/2022-23/GN/023 dated the 13th April, 2022, specifying certain products specified therein as a financial product under clause (d) of sub-section (1) of section 3 of the International Financial Services Centres Authority Act, 2019.
- (3) IFSCA/2021-22/GN/REG024 dated the 20th April, 2022 publishing International Financial Services Centres Authority (Fund Management) Regulations, 2022.
- (4) IFSCA/2022-23/GN/023 dated the 29th April, 2022, publishing Corrigendum to Notification No. IFSC/2022-23/GN 023 dated the 12th April, 2022.
- (5) S.O. 2374 (E) dated the 24th May, 2022 notifying courses offered in Financial Management, FinTech, Science, Technology, Engineering and Mathematics by foreign universities or foreign institutions in the International Financial Services Centre, as financial services.
- (6) No. IFSCA/2020-21/NICCL/245 dated 26th May, 2022 regarding grant of recognition under Regulation 12 of the International Financial Service Centres Authority (Market Infrastructure Institutions) Regulations, 2021 to NSE IFSC Clearing Corporation Limited, Unit No. 1202, Brigade International Financial Centre, 12th Floor, Building No. 14-A, Block 14, Zone-1, GIFT SEZ, Gandhinagar Gujarat-382355 for one year, commencing on the 29th day of May, 2022 to 28th day of May, 2023 in respect of contracts in securities, subject to

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conditions specified therein.

- (7) No. IFSCA/2020-21/NSE-IFSC/262 dated 26th May, 2022 regarding renewal of recognition under Regulation 12 of the International Financial Services Centers Authority (Market Infrastructure Institutions) Regulations, 2021 to NSE IFSC Limited, Unit No. 1201, Brigade International Financial Centre, 12th Floor, Building No. 14-A, Block 14, Zone-1, GIFT SEZ, Gandhinagar, Gujarat-382355 for one year, commencing on the 29th day of May, 2022 to 28th day of May, 2023, in respect of contracts in securities, subject to conditions specified therein.
- (8) IFSCA/2022-23/GN/REG025 dated 30th June, 2022 publishing the International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2022.
- (9) IFSCA/2022-23/GN/REG026 dated 4th July, 2022 publishing the International Financial Services Centres Authority (Finance Company) (Amendment) Regulations, 2022.

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (4) of Section 94 of the Finance Act, 1994, along with Explanatory Memorandum and Delay Statement:-

- (1) G.S.R. 317 (E), dated the 31st March, 2017, publishing the Service Tax (Advance Rulings) Amendment Rules, 2017.
- (2) G.S.R. 350 (E), dated the 12th April, 2017, publishing the Service Tax (Settlement of Cases) Amendment Rules, 2017.

III. A copy each (in English and Hindi) of the following Notifications of

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the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944.

- (1) G.S.R. 316 (E), dated the 31st March, 2017, publishing the Central Excise (Advance Rulings) Amendment Rules, 2017, along with Explanatory Memorandum and Delay Statement.
- (2) G.S.R. 349 (E), dated the 12th April, 2017, publishing the Central Excise (Settlement of Cases) Amendment Rules, 2017, along with Explanatory Memorandum and Delay Statement.
- (3) G.S.R. 377 (E), dated the 21st May, 2022, by amending the principal Notification No. G.S.R. 487 (E), dated the 6th July, 2019 by substituting certain entries in the Notification, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.
- (4) G.S.R. 490 (E), dated the 30th June, 2022, publishing the Central Excise (Amendment) Rules, 2022, along with Explanatory Memorandum.
- (5) G.S.R. 491 (E), dated the 30th June, 2022, amending the principal Notification No. G.S.R. 488 (E), dated the 6th July, 2019 by inserting certain entries in that Notification, along with Explanatory Memorandum.
- (6) G.S.R. 492 (E), dated the 30th June, 2022, exempting certain excisable goods specified therein from so much of the Special

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Additional Excise Duty leviable thereon, under section 14 read with the Eight Schedule to Finance Act, 2002, as specified therein, along with Explanatory Memorandum.

- (7) G.S.R. 493 (E), dated the 30th June, 2022, amending the Eighth Schedule to The Finance, Act, 2002 by inserting certain entries that Schedule, along with Explanatory Memorandum.
- (8) G.S.R. 494 (E), dated the 30th June, 2022, exempting certain goods specified therein from the whole of the Special Additional Excise Duty leviable thereon, under Section 147 read with the Eighth Schedule to the Finance Act, 2002, along with Explanatory Memorandum, along with Explanatory Memorandum.
- (9) G.S.R. 495 (E), dated the 30th June, 2022, exempting certain goods specified therein, from the whole of the Special Additional Excise Duty leviable thereon, under Section 147 read with the Eighth Schedule to the Finance Act, 2002, along with Explanatory Memorandum.
- (10) G.S.R. 496 (E), dated the 30th June, 2022, exempting certain goods specified therein, from the whole duties, as specified therein, along with Explanatory Memorandum.
- (11) G.S.R. 497 (E), dated the 30th June, 2022, exempting certain goods specified therein, from the whole of the Special Additional Excise Duty leviable thereon, under Section 147 of the Finance Act, 2002, along with Explanatory Memorandum.

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(12) G.S.R. 498 (E), dated the 30th June, 2022, exempting the excisable goods specified therein, from so much of the additional duty of excise leviable thereon, under Section 112, read with the Sixth Schedule to the Finance Act, 2018, along with Explanatory Memorandum.

(13) G.S.R. 499 (E), dated the 30th June, 2022, amending the principal Notification No. G.S.R. 847 (E), dated the 6th July, 2019 by inserting certain entries in Notification, along with Explanatory Memorandum.

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962:-

(1) G.S.R. 247 (E), dated the 31st March, 2022, amending Notification No. G.S.R. 241 (E), dated the 31st March, 2021 to substitute certain entries in the original Notification, along with Explanatory Memorandum.

(2) G.S.R. 297 (E), dated the 13th April, 2022, exempting certain goods specified therein, from so much of duty of customs leviable thereon, when imported into India, under the First Schedule to the Customs Tariff Act, 1975, as specified therein, along with Explanatory Memorandum.

(3) G.S.R. 315 (E), dated the 31st March, 2017, publishing the

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Customs (Advance Rulings) Amendment Rules, 2017, along with Explanatory Memorandum and Delay Statement.

- (4) G.S.R. 326 (E), dated the 30th April, 2022, amending certain Notifications, as mentioned therein to substitute/omit/insert certain entries in original Notifications, along with Explanatory Memorandum.
- (5) G.S.R. 327 (E), dated the 30th April, 2022, amending Notification No. G.S.R. 114 (E), dated the 2nd February, 2018 to substitute certain entries in the original Notification, along with Explanatory Memorandum.
- (6) G.S.R. 328 (E), dated the 3^{0th} April, 2022, seeking to notify the 1st tranche of tariff concessions in relation to the India UAE Comprehensive Economic Partnership Agreement (CEPA), along with Explanatory Memorandum.
- (7) G.S.R. 348 (E), dated the 12th April, 2017, publishing the Customs (Settlement of Cases) Amendment Rules, 2017, along with Explanatory Memoranda and Delay Statement.
- (8) G.S.R. 376 (E), dated the 21st May, 2022, amending Notification No. G.S.R. 475 (E), dated the 6th July, 2019 to substitute certain entries in the original Notification), along with Explanatory Memorandum.
- (9) G.S.R. 378 (E), dated the 21st May, 2022, amending Notification

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No. G.S.R. 785 (E), dated the 30th June, 2017 to substitute certain entries in the original Notification), along with Explanatory Memorandum.

(10)G.S.R. 379 (E), dated the 21st May, 2022, amending Notification No. G.S.R. 69 (E), dated the 1st February, 2021 to substitute certain entries in the original Notification), along with Explanatory Memorandum.

(11)G.S.R. 380 (E), dated the 21st May, 2022, amending certain Notification, as mentioned therein to substitute certain entries in original Notification.

(12)G.S.R. 381 (E), dated the 21st May, 2022, amending Notification No. G.S.R. 153 (E), dated the 1st March, 2011 to substitute certain entries in the original Notification), along with Explanatory Memorandum.

(13)G.S.R. 392 (E), dated the 24th May, 2022, exempting certain goods specified therein, from the whole of the customs duty leviable and the whole of the Agriculture Infrastructure and Development Cess thereon, for a period of two years w.e.f. 25th May, 2022), along with Explanatory Memorandum.

(14)G.S.R. 428 (E), dated the 7th June, 2022, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017 to substitute certain entries in the original Notification), along with Explanatory Memorandum.

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- (15) G.S.R. 486 (E), dated the 30th June, 2022, amending the principal Notification No. G.S.R. 785(E), dated the 30th June, 2017, by substituting certain entries in that Notification, along with Explanatory Memorandum.
- (16) G.S.R. 487 (E), dated the 30th June, 2017, exempting certain goods specified therein, from the whole of the Social Welfare Surcharge leviable thereon, under Section 110 of the Finance Act, 2018, along with Explanatory Memorandum.
- (17) G.S.R. 488 (E), dated the 30th June, 2022, amending the principal Notification No. G.S.R. 413(E), dated the 8th May, 2000, by substituting certain entries in that Notification, along with Explanatory Memorandum.
- (18) G.S.R. 489 (E), dated the 30th June, 2022, amending the principal Notification No. G.S.R. 328(E), dated the 30th April, 2022, by substituting certain entries in that Notification, along with Explanatory Memorandum.
- (19) G.S.R. 500 (E), dated the 30th June, 2022, exempting certain goods specified therein, from whole of the additional duty of customs leviable thereon, under sub-section (1) of Section 3 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.
- (20) G.S.R. 509 (E), dated the 4th July, 2022, amending the principal Notification No. G.S.R. 297 (E), dated the 13th April, 2022 by

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substituting certain entries in the that Notification, along with Explanatory Memorandum.

V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum:-

- (1) G.S.R. 238 (E), dated the 31st March, 2022, amending Notification No. G.S.R. 666(E), dated the 28th June, 2017 to omit/insert certain entries in the original Notification.
- (2) G.S.R. 239 (E), dated the 31st March, 2022, seeking to provide for a concessional rate of 6% for intra state supply of bricks conditional to not availing the ITC as recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.

VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum:-

- (1) G.S.R. 236 (E), dated the 31st March, 2022, amending the principal Notification No. G.S.R. 673 (E), dated the 28th June, 2017 by omitting/inserting certain entries in Notification.
- (2) G.S.R. 237 (E), dated the 31st March, 2022, exempting the intra-

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state supplies of certain goods specified therein from so much of the central tax leviable thereon, under Section 8 of the Central Goods and Services Act, 2017.

- (3) G.S.R. 242 (E), dated the 31st March, 2022, amending the principal Notification No. G.S.R. 190 (E), dated the 7th March, 2019 by inserting certain entries in Notification.
- (4) G.S.R. 243 (E), dated the 31st March, 2022, amending the principal Notification No. G.S.R. 196 (E), dated the 7th March, 2019 by inserting certain entries in Notification.

VII. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum :-

- (1) G.S.R. 246 (E), dated the 31st March, 2022, seeking to extend the levy of anti dumping duty imposed vide Notification No. 01/2017-Customs (ADD) dated 5th January, 2017 on imports of Jute Products from Nepal and Bangladesh upto and inclusive of 31st August, 2022.
- (2) G.S.R. 321 (E), dated the 28th April, 2022, seeking to impose anti-dumping duty on "N,N'-Dicyclohexyl Carbodiimide (DCC)" originating in or exported from China PR for a period of 5 years, till 27th April, 2027 based on the recommendation of the Directorate General of Trade Remedies.

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- (3) G.S.R. 323 (E), dated the 28th April, 2022, seeking to impose countervailing duty on the imports of "Copper Tubes and Pipes" originating in or exported from Malaysia, Thailand and Vietnam on the basis of recommendation of DGTR Final Findings No. 04/10/2020-DGTR, dated the 31st January, 2022.
- (4) G.S.R. 350 (E), dated the 11th May, 2022, seeking to rescind Notification No. 21/2017- Customs (ADD) dated 16th May, 2017 to remove levy of ADD on Amoxycillin also known as Amoxycillin Trihydrate originating in or imported from China PR.
- (5) G.S.R. 374 (E), dated the 20th May, 2022, seeking to levy anti-dumping duty on imports of "Polyurethane Leather which includes any kind of textile coated one sided or both sided with Polyurethane" from China PR up to and inclusive of 19th May, 2027.
- (6) G.S.R. 387 (E), dated the 24th May, 2022, seeking to amend Notification No. 77/2021-Customs(ADD) dated 27th December, 2021 to replace the duty table as per recommendations made by DGTR in the Final Findings issued vide F. No. 6/38/2020 DGTR dated 10th April, 2022. The said Notification imposes anti-dumping duty on 'Decor Paper' originating in or exported from China PR for a period of 5 years.
- (7) G.S.R. 388 (E), dated the 24th May, 2022, seeking to impose the anti dumping duty on imports of "Ceramic Tableware and Kitchenware, excluding knives and toilet items" originating or exported from China PR for a period of 5 years on

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recommendation of DGTR.

- (8) G.S.R. 403 (E), dated the 30th May, 2022, seeking to extend the anti dumping duty imposed on imports of "Styrene Butadiene Rubber (SBR) of 1500 series and 1700 series" originating in or exported from European Union, Korea RP, or Thailand, imposed vide Notification No. 43/2017 Customs(ADD), dated 30th August, 2017, for a further period till 31st October, 2022, on the request of Directorate General of Trade Remedies (DGTR).
- (9) G.S.R. 406 (E), dated the 31st May, 2022, seeking to extend the levy of anti-dumping duty imposed vide Notification No. 01/2017-Customs(ADD), dated 5th January, 2017 on imports of the Jute Products from Nepal and Bangladesh upto and inclusive of 30th November, 2022.
- (10) G.S.R. 414 (E), dated the 2nd June, 2022, seeking to provide for provisional assessment of Saccharin, exported from Thailand into India, till the completion of anti-circumvention investigation concerning alleged circumvention of countervailing duty imposed on Saccharin from China PR.
- (11) G.S.R. 417 (E), dated the 3rd June, 2022, seeking to extend the levy of ADD on import of Toluene Di-isocyanate (TDI) originating in or exported from China PR, Japan and Korea RP, by amending Notification No. 3/2018-Customs (ADD) dated 23rd January, 2018.

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- (12) G.S.R. 430 (E), dated the 8th June, 2022, seeking to extend the anti-dumping duty imposed on imports of "new/an used pneumatic radial tyres with or without tubes and or flap of rubber (including tubeless tyres) having normal rim dia code above 16" used in buses and lorries /trucks" originating in or exported from China PR, imposed vide Notification No. 45/2017 -Customs (ADD) dated 18th September 2017, for further period till 17th December, 2022, on the request of Directorate General of Trade Remedies (DGTR).
- (13) G.S.R. 451 (E), dated the 15th June, 2022, seeking to levy anti-dumping duty on Fluoro Backsheet excluding transparent backsheet originating in or exported from China PR for a period of five years.

VIII. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax 2017 along with Explanatory Memorandum :-

- (1) G.S.R. 240 (E), dated the 31st March, 2022, amending the principal Notification No. G.S.R. 710 (E), dated the 28th June, 2017 by omitting inserting certain entries in that Notification.
- (2) G.S.R. 241 (E), dated the 31st March, 2022, seeking to provide for a concessional rate of 3⁰% for intra state supply of bricks conditional to not availing the ITC as recommended by the GST Council in 45th meeting with respect to Special Composition

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Scheme for Brick Kilns.

- (3) G.S.R. 244 (E), dated the 31st March, 2022, amending the principal Notification No. G.S.R. 192 (E), dated the 7th March, 2019 by inserting certain entries in that Notification.
- (4) G.S.R. 245 (E), dated the 31st March, 2022, amending the principal Notification No. G.S.R. 648 (E), dated the 27th June, 2017 by inserting certain entries in that Notification.

DR. BHAGWAT KISHANRAO KARAD: Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification F. No PFRDA/12/RGL/139/1, dated the 25th May, 2022, publishing the Pension Fund Regulatory and Development Authority (Redressal of Subscriber Grievance) (Amendment) Regulations, 2022, under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.D.(B.S.) No.2823-2022/02.14.005/, dated April 16 - April 22, 2022, amending certain entries to the Reserve Bank of India General Regulations, 1949 *w.e.f.* 13th August, 2021, under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934.

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 171 (E), dated the 4th March, 2022, publishing the Life Insurance Corporation of India General (Amendment) Rules, 2022 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956 along with Delay Statement.

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IV. A copy (in English and Hindi) of the Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the period from 01.04.2021 to 31.03.2022, together with the Auditor's Report on the Accounts, under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

DR. BHARATI PRAVIN PAWAR: Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. Stds/SP-05/A-1.Y(01), dated the 6th May, 2022, publishing the Food Safety and Standards (Ayurveda Aadhara) Regulations, 2022, under Section 93 of the Food Safety and Standards Act, 2006.

II. A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. S.O. 2360 (E), dated the 23rd May, 2022, publishing the National Commission for Allied and Healthcare Professions 3rd (Removal of Difficulties) Order, 2022, under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Profession Act, 2021.

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2020-21.
- (b) Annual Accounts of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.

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- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- (ii) (a) Annual Report and Accounts of the Regional Institute of Medical Sciences (RIMS), Imphal, Manipur, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(Ends)

MESSAGE FROM LOK SABHA**The Biological Diversity (Amendment) Bill, 2021**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"I am directed to inform you that Lok Sabha, at its sitting held on the 18th July, 2022, has adopted the following motion regarding further extension of time for presentation of the Report of the Joint Committee of the Houses on the Biological Diversity (Amendment) Bill, 2021:-

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MOTION

"That this House do extend up to the first week of Monsoon Session 2022 of Parliament the time for the presentation of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021."

(Ends)

MR. CHAIRMAN: Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports, Shri Bhubaneswar Kalita.

SHRI BHUBANESWAR KALITA: Hon. Vice-Chairman, Sir, with your permission, I rise to present the(*Interruptions*)...

AN. HON. MEMBER: Chairman, Sir.

SHRI BHUBANESWAR KALITA: I am sorry, Sir.

MR. CHAIRMAN: Shri Bhubaneswar Kalita, you are the Vice-Chairman. I am the Chairman. ...(*Interruptions*)... He is on the Panel of Vice-Chairmen. ...(*Interruptions*)...

SHRI BHUBANESWAR KALITA: I apologize, Sir. I withdraw it and apologize. ...(*Interruptions*)...

MR. CHAIRMAN: It will go on record. That is why, I pointed it out. Now, carry on.

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SHRI BHUBANESWAR KALITA: I am so sorry, Sir. ...*(Interruptions)*...

**REPORT OF DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS**

SHRI BHUBANESWAR KALITA (Assam): Sir, I present the 341st Report* (in English and Hindi) of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on "Review of education standards, accreditation process, research, examination reforms and academic environment in Deemed/Private Universities/other Higher Education Institutions".
(Ends)

**REPORT OF DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION**

DR. FAUZIA KHAN (Maharashtra): Sir, I lay on the Table, a copy (in English and Hindi) of the Twenty-first Report on Action Taken by the Government on the Recommendations/Observations contained in its Thirteenth Report (Seventeenth Lok Sabha) on 'Procurement, Storage and Distribution of Foodgrains by Food Corporation of India' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
(Ends)

**ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE
AND OTHER BUSINESS**

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held today, that is, on the 19th of July, 2022, has allotted time for Government Legislative Business as follows:-

* The Report was presented to the Hon'ble Chairman, Rajya Sabha on 4th July, 2022 and forwarded to Hon'ble Speaker, Lok Sabha on the same day.

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BUSINESS	TIME ALLOTTED
1.Consideration and passing of the following Bills after their introduction and passing by Lok Sabha:-	
(i) The Central Universities (Amendment) Bill, 2022	2 Hours
(ii) The Family Courts (Amendment) Bill, 2022	2 Hours
2. Consideration and passing of the following Bills after they are passed by Lok Sabha:-	
(i) The National Anti-Doping Bill, 2021	Four Hours
(ii) The Wildlife (Protection) Amendment Bill, 2021	Four Hours
The other Bills which we have allotted time earlier, they also stand.	
(Ends)	

MR. CHAIRMAN: Hon. Members, I have received a letter from Khargeji and from some other Members also giving notice under Rule 267. As those issues can be discussed during other things, I have not admitted them. *(Interruptions)*... On price rise and other issues, we can have discussion; I have no problem. *...(Interruptions)*... प्लीज़ बैठ जाइए। *...(व्यवधान)*... बैठ जाइए प्लीज़। *...(व्यवधान)*... Nothing will go on record. *...(Interruptions)*...

The House is adjourned to meet at 2.00 p.m.

The House then adjourned at five minutes past eleven of the clock.

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The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

MR. DEPUTY CHAIRMAN: The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022. The Minister of External Affairs, Shri S. Jaishankar, to move a motion for consideration of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022.

**THE WEAPONS OF MASS DESTRUCTION AND THEIR DELIVERY
SYSTEMS (PROHIBITION OF UNLAWFUL ACTIVITIES) AMENDMENT
BILL, 2022**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): Sir, I move:

That the Bill to amend the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005, as passed by Lok Sabha, be taken into consideration.

...(Interruptions)...

श्री उपसभापति : माननीय सदस्यगण, यह बहुत महत्वपूर्ण बिल है और पहले से लिस्टेड है।...(व्यवधान)... जो लिस्टेड बिज़नेस है, मैं उसी को ले सकता

हूँ।...**(व्यवधान)**... आप सभी मेम्बर्स जानते हैं, लिस्टेड बिज़नेस के अलावा कोई और चीज़ मैं नहीं ले सकता हूँ।...**(व्यवधान)**... प्लीज़...**(व्यवधान)**... प्लीज़...**(व्यवधान)**...

There is one amendment by Shri John Brittas for reference of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022, as passed by Lok Sabha, to a select committee of the Rajya Sabha. ...*(Interruptions)*... Hon. Member may move the Amendment at this stage without any speech. ...*(Interruptions)*.. Shri John Brittas, are you moving the Amendment? ...*(Interruptions)*... It is not moved. ...*(Interruptions)*...

Now, the motion for consideration of the Bill is...*(Interruptions)*...open for discussion. ...*(Interruptions)*...

SHRI S. JAISHANKAR: Sir, India implements its international obligations responsibly and this is recognised by the international community. ...*(Interruptions)*..

श्री उपसभापति : माननीय मंत्री जी, आप एक मिनट रुकिए प्लीज़, माननीय एलओपी कुछ कहेंगे।...**(व्यवधान)**... आप सभी लोग अपनी सीट्स पर जाएं और माननीय एलओपी साहब क्या बात कह रहे हैं, उसे सुनें।...**(व्यवधान)**... प्लीज़, अपनी सीट्स पर जाएं।...**(व्यवधान)**... सभी माननीय सदस्य अपनी सीट्स पर जाएं, माननीय एलओपी साहब कुछ कहना चाहते हैं।

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir,

I am thankful to you. मुझे बहुत खुशी हुई और संतोष हुआ कि आपने मुझे बोलने का मौका दिया। सर, हम कल से यह कोशिश कर रहे हैं, जो देश की...(व्यवधान)...

श्री उपसभापति : माननीय एलओपी साहब, अगर आप इस बिल पर बोलना चाहते हैं, तभी मैं आपको अनुमति दे सकता हूँ।...(व्यवधान).... आज का जो लिस्टेड बिज़नेस है, उसके अलावा किसी और विषय पर बोलने की इजाज़त मैं नहीं दे सकता।...(व्यवधान).... नहीं, प्लीज़।...(व्यवधान).... अगर इस बिल पर बोलना हो, तभी मैं माननीय एलओपी को इजाज़त दूंगा।...(व्यवधान).... नहीं, प्लीज़।...(व्यवधान).... माननीय मंत्री जी, आप बोलें।...(व्यवधान)....

SHRI S. JAISHANKAR: Weapons of Mass Destruction and their Delivery Systems Act, 2005 prohibits unlawful activities in respect of biological, chemical and nuclear weapons and their delivery systems.

...(Interruptions)...In recent years, international regulations relating to weapons of mass destruction have been strengthened. ...(Interruptions)...

In particular, the United Nations Security Council decisions and Financial Action Task Force recommendations have mandated provisions against financing in relation to weapons of mass destruction. ...(Interruptions)...

Presently, there are no specific provisions in the WMD Act, 2005 relating to prohibition or prevention of financing of prohibited WMD activities.

Uncorrected/Not for publication- 19.07.2022

...(Interruptions)... Therefore, there is a need to amend the WMD Act, 2005 to enact legal provisions relating to financing of proliferation of weapons of mass destruction and their delivery systems. ...(Interruptions)...

(Contd. by KSK/1C)

KSK/BKS/2.05/1C

SHRI S. JAISHANKAR (CONTD.): In accordance with the obligations emanating from the targeted financial sanctions decided by the U.N. Security Council and the recommendations of the FATF, the proposed WMD Amendment Bill prohibits financing of prohibited activities under the WMD Act or any relevant Act in relation to weapons of mass destruction. ...(Interruptions)... It also proposes empowering the Central Government to freeze, seize or attach funds or financial assets or economic resources for preventing such financing or prohibit making available such funds or resources. ...(Interruptions)...

The Bill is in our national interest. It will strengthen our credentials and global image. ...(Interruptions)... I commend it for the consideration of the House. Thank you, Sir. ...(Interruptions)...

(Ends)

The question was proposed.

श्री उपसभापति : माननीय सदस्यगण, यह बहुत महत्वपूर्ण बिल है, कृपया आप अपनी सीट्स पर जाएं, माननीय श्री शक्तिसिंह गोहिल, आप बोलिये। ...**(व्यवधान)**..

श्री शक्तिसिंह गोहिल : सर, मैं इस बिल पर बोलना चाहता हूँ, परंतु हाउस ऑर्डर में नहीं है। ...**(व्यवधान)**..

श्री उपसभापति : यह बहुत महत्वपूर्ण बिल है, हाउस इतने दिनों के बाद मिल रहा है, कृपया आप अपनी सीट्स पर जाएं। ...**(व्यवधान)**.. कृपया आप अपनी सीट्स पर जाएं। ...**(व्यवधान)**.. The House stands adjourned to meet at 1100 hours on Wednesday, the 20th July, 2022.

*The House then adjourned at six minutes past
two of the clock till eleven of the clock on
Wednesday, the 20th July, 2022.*